

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
INDORE BENCH AT AHMEDABAD**

ITEM No. 116

IA/89(MP)2021 in TP 196 of 2019 [CP(IB) 44 of 2019]

**Order under Section 12A r.w Reg 31A & 60(5) r.w Rule 11 of NCLT 2016**

**IN THE MATTER OF:**

Amresh Shukla RP of Raj Rajeshwari Sugar (P) Ltd .....Applicant

V/s

Om Prakash Patel Suspended Management of Raj .....Respondent  
Rajeshwari Sugar (P) Ltd

**Order delivered on ..17/06/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Mr.Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant/RP : Ms. Natasha D. Shah, Advocate  
For the Respondent :

**ORDER**

IA 89 (MP) 2021

Filed by the RP under Section 12A read with Reg. 31A & 60 (5) r.w. Rule 11 of NCLT Rules, seeking withdrawal of IB 44 of 2019.

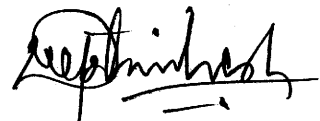
Learned Counsel for the applicant, RP, states that the entire claim of the present Operational Creditor is settled and the applicant has given consent in Form FA which is annexed with the Application. The Sole CoC member Canara Bank has also consented for withdrawal of the present application. The Minutes of the Meeting of the CoC with the voting result are annexed with the application.

The Ld. RP, Mr. Amresh Shukla, is present in person and states that there are no dues to be paid to the RP including cost.

Considering the submission and documents on record, we allow the application. Thereby, the CP (IB) 44 of 2019 is allowed to be withdrawn and disposed of accordingly. Corporate Debtor stands released from rigours of CIRP. The RP is directed to handover all the documents, assets and belongings back to the Corporate Debtor.



**VIRENDRA KUMAR GUPTA  
MEMBER (T)**



**DR. DEEPTI MUKESH  
MEMBER (J)**